

C.A.No. 6224 OF 2000
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ITEM NO.101 COURT NO.8 SEC - IX

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 6224 OF 2000@@
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Anjula Verma Appellant(s)

VERSUS

Sudhir Verma Respondent(s)

DATE : 29-8-2001:This matter were called on for hearing today.@@
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CORAM:
HON'BLE MR. JUSTICE A.P. MISRA
HON'BLE MR. JUSTICE U.C. BANERJEE

~For Appellant(s): Ms. C.M. Chopra, Adv.

For Respondent(s): Mr. Sudhir Verma, Respondent-in-person

UPON hearing counsel the Court made the following
O R D E R

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After hearing the matter for some time, it seems to us that there is a possibility of settlement between the petitioner-wife and respondent-husband. The respondent who is appearing in-person and Mrs. C.M. Chopra, learned counsel for the appellant, feel that it is a matter where settlement can be arrived at for which they require some time. Let the parties negotiate for a settlement, for which six weeks' time is granted from today.

List this matter after the said period before a Bench of which Hon'ble Mr. Justice U.C. Banerjee is a member. In case a settlement is reached between the parties, it shall be placed on record by way of an affidavit.

.SP1

(R.K. Dhawan)
Court Master

(V.P. Tyagi)
Court Master